

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.141/2019 with MA No.148/2019

This the 12th day of April, 2019

Shri Ashok L. Harijan
S/o. Lallubhai Harijan
Aged 50 years
Ex.PP at Palej under SS Palej
R/o. 212/2/20 Dindayal Nagar
Gotri, Vadodara 390 012. Applicant

(By Advocate : Ms.S.S.Chaturvedi)

VERSUS

1. Union of India
Notice to be served through
General Manager
Western Railway, Churchgate,
Mumbai 400 020.
2. Divisional Operating Manager
Western Railway,
Pratapnagar, Vadodara- 390 004.
3. Sr. Divisional Operating Manager (G)
Western Railway
Pratapnagar, Vadodara 390 004.
4. Assistant Personal Officer (I)
Western Railway
Pratapnagar,
Vadodara 390 004. Respondents.

CAT, Ahmedabad Bench

ORDER – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard. Matter is at stage of notice. The grievance of the applicant is that in the year 2011, he was chargesheeted for alleged unauthorized absence i.e. of 153 days of period from 06.10.2010 to 07.03.2011. That exparty inquiry was conduct, the charges were hold to be proved and vide Order dated 04.3/4.2013, the penalty of removal from service with immediate effect was imposed by Disciplinary Authority. That applicant preferred appeal dated 04.6.2016 (Annexure A-7) but said appeal still is lying pending and has not been decided.

2. Learned counsel, Ms. S.S.Chaturvedi, Advocate, who appeared for applicant urged that applicant would be satisfied if this OA is disposed off with direction to the Appellate Authority i.e. Sr. DOM(G), BRC, who is the respondent No.3 herein, to

CAT, Ahmedabad Bench

consider and decide the appeal of the applicant within a stipulated time frame as this Tribunal deem fit and proper.

3. Considered the submissions and perused the record.

Without going into merits of the case, in the interest of justice, the respondent No.3 is directed to consider and decide the appeal, dated 04.6.2016 preferred by the applicant within three months from the date of receipt of copy of this order.

4. With this direction, the OA stands disposed of. In view of disposal of the OA, MA No.148/2019 also stands disposed off.

(M.C.Verma)
Member (J)

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